

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.205/2016
RT CP No.79/Chd/Pb/2017**

Doosan Machine Tools Co. Ltd.

...Petitioner

Versus.

Marshal Machines Pvt. Ltd.

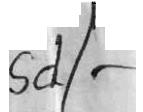
..Respondent

Present: Mr. Atul V. Sood, Advocate for petitioner.

Ms. Parminder Kaur, Advocate for Mr. Rohit Sud,
Advocate for respondent.

Learned counsel for petitioner has filed affidavit dated 10.06.2017 along with certificate of the Postal Authorities Annexure-A stating that the notice was delivered to the addressee on 13.12.2016 in order to contend that the service was effected before 15.12.2016 and that the cases in which the respondent is served before 15.12.2016, as per Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 are to continue in the Hon'ble High Court. Copy of this affidavit has been supplied to the counsel appearing for respondent. Learned counsel for respondent seeks time to have instructions and also to file resolution of the respondent-company authorising the learned counsel to appear on behalf of the 'Corporate Debtor'. The learned counsel for the petitioner further refers to the affidavit dated 10.06.2017 earlier filed along with the Postal Receipt regarding the despatch of the notice by Speed Post on 10.12.2016.

List the matter on 28.08.2016 for the learned counsel for respondent to have instructions and file the necessary resolution of the Board of Directors.


**(Justice R.P. Nagrath)
Member(Judicial)**

August 17, 2017
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Correction of year made in the order passed by Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial) on 23/8/2017, in the matter of Doosan Machine Tools Co. Ltd. vs Marshal Machines Pvt. Ltd. (Case No. 79/Chd/Pb/2017) by Speed Post on 10.12.2016.
23/8/2017
Sd/-